

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 236/GT/2021

Subject : Petition for approval of tariff for the period from anticipated COD of Unit-I to 31.3.2024 for Barh Super Thermal Power Station (1980 MW).

Petitioner : NTPC Limited

Respondent(s) : North Bihar Power Distribution Company Limited and 4 others.

Date of hearing : **24.2.2026**

Coram : Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Aashwin Singh, Advocate, NTPC
Shri Adarsh Singh, Advocate, NTPC
Shri R Jatin Katiyar, Advocate, NTPC
Ms. Nuha Rahman, Advocate, NTPC
Shri Puneeth Ganapathy, Advocate, BSPHCL
Shri Chiranjeev Singh Marwaha, Advocate, BSPHCL
Shri Raj Kumar Mehta, Advocate, GRIDCO
Ms. Himanshi Andley, Advocate, GRIDCO

Record of Proceedings

The matter was called out through a virtual hearing.

2. At the outset, the learned counsel for the Respondent, GRIDCO, sought time to file its reply. This was not objected to by the learned counsel for the Petitioner.

3. The Commission, after hearing the parties, directed the Petitioner to file the following additional information on or before **10.4.2026**, after serving a copy to the Respondents:

i. COD of Unit I and II

- a) *A detailed justification along with supporting documents explaining the escalation of project cost from Rs. 9567.72 Crore (approved in investment approval in 2005) to Rs. 21312.22 Crore (approved in revised cost estimation in 2019).*
- b) *The CPM and PERT charts submitted by the Petitioner in the PDF format are illegible. The Petitioner is directed to submit the same in clear and legible format, in both PDF and editable Excel formats, to enable proper scrutiny of the time overrun.*

ii. Station heat rate and boiler efficiency:



- c) *The PG test report and a technical rationale for the claimed boiler efficiency being lower than the norms specified in the Tariff Regulations 2019.*

iii. Tariff forms with proper linkages in Excel:

- d) *Resubmit the tariff forms with proper linkages and formulas intact in the Excel for the claim made in Form-1(i) and Form 15 of tariff format.*

iv. Auditor Certified Forms:

- e) *A copy of the auditor's certified (with UDIN no.) Form-J, Form-15 and Form 16 and details of actual ash transportation reconciled with the audited accounts.*

4. The Respondents to file their replies by **27.4.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **11.5.2026**. The parties shall ensure that the pleadings are completed within the due dates.

5. This Petition shall be listed for hearing on **19.5.2026**.

By order of the Commission

Sd-

(T.D. Pant)

Joint Chief (Law)